#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 56 OF 2017 & IA NOS. 155, 154 & 444 OF 2017

Dated: 12<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of:

Bharat Aluminium Co. Ltd. .... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Umesh Prasad for R-1

Mr. K. Gopal Choudary

Mr. Arvind Banerjee (Rep.) for R-2

### <u>ORDER</u>

IA No. 154 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 04.10.2017 after serving copy on the other side.

List the matter on **25.10.2017.** 

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson